

Through Video Conference via Cisco WebEx.

CBI Case No. 97/2019
CBI v. S. P. Saxena & Ors. (Bhartiya CGHS)

20.06.2020

Present: Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C.K. Sharma.
None for accused Nos. 4,5 & 10.

Sh. Abhishek Prasad, counsel for accused Nos. 1 & 8.
Dr. Sushil Kumar Gupta, counsel for accused Nos. 2, 3 & 7.
Sh. S.K. Bhatnagar, counsel for accused Nos. 6 & 9.

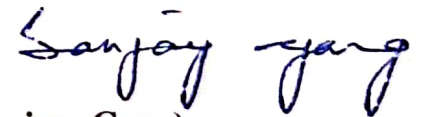
PP for the CBI as well as the counsels for the accused Nos. 1 to 3 and 6 to 9 submit that since the judicial record is voluminous and several documents would be referred during the course of arguments, it would not be feasible to address arguments through video conference.

The Reader has apprised that the remaining accused persons as well as their counsels could not be contacted as their phone numbers are not available on record.

Considering the above, the matter be listed for arguments on charge on the date already fixed i.e. **20.07.2020**.

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.



(Sanjay Garg)
Special Judge (PC Act) (CBI) -18,
Rouse Avenue District Courts,
New Delhi.